

**GOVERNMENT OF INDIA  
SHIPPING  
LOK SABHA**

UNSTARRED QUESTION NO:4107  
ANSWERED ON:03.08.2009  
AMENDMENT IN MULTIMODAL TRANSPORTATION OF GOODS ACT, 1993  
Gaikwad Shri Eknath Mahadeo

**Will the Minister of SHIPPING be pleased to state:**

- (a) whether the Government proposes to amend the Multimodal Transportation of Goods Act, 1993;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the multimodal transport operators have registered their grievances against the said Act;
- (d) if so, the details and nature of the grievances thereof; and
- (e) the steps taken by the Government in this regard?

**Answer**

MINISTER OF SHIPPING (SHRI G.K. VASAN)

- (a): Yes, Madam.
- (b): A Working Group set up for this purpose is looking into the matter and the report is awaited.
- (c) to (e): The Association of Multimodal Transport Operators have given following suggestions to the Working Group:-
  - (i) The MMTG Act, 1993 to be amended with respect to all logistic providers also should be regulated under the Multimodal Transportation Act, 1993, to weed out fly by night operators.
  - (ii) Where the owners cannot register themselves, the agents should be permitted to be registered on their behalf; however all the responsibilities, liabilities etc. of the principal should be fulfilled by the agent.
  - (iii) Same laws should govern uni-modal and multi-modal transportation.
  - (iv) Provision of Torts should be incorporated in the amendments.
  - (v) Lien on cargo for payment of outstanding dues should be facilitated.

The grievances put forth by the Association of these operators are under consideration of the Working Group.